

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 100 of 2013 &
IA-166 of 2013

Dated : 30th September, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr.
(Jointly through Haryana Power Purchase Centre) Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Apoorv Karol
Mr. Kirish Gandhi
Counsel for the Respondent(s) : Mr. Amit Kapur
Ms. Poonam Verma for R.2

ORDER

The learned counsel for the Respondent No. 2 seeks some time for filing Vakalatnama as well as reply. Accordingly, she is directed to file the Vakalatnama by tomorrow and the reply on or before 20.11.2013 after serving copy on the other side.

Post the matter for hearing on **25.11.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vt